

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/642/ (IB)/2017
NAME OF THE PETITIONER(S) : RAHUL FERROMET & ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : ARJUN TECHNOLOGIES INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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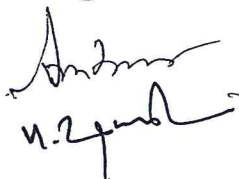
K. M. D. Muthilan

for co

J. M. Srinivasan

Attorney for Petitioner/
operational
creditor


B. UDHAYA KUMAR

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that the parties had a talk for settling the issue and the respondent/corporate debtor accepted to pay an amount of Rs.17 lakhs as against the claim of Rs.19 lakhs. Counsel for petitioner stated that the proposal is not acceptable to them. Counsel for respondent prayed for time stating that they intend to have another round of talks with the petitioner for settling the matter. Time is extended at request. Put up on 24.01.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

bc